

1952. Now the value of this quantity is being utilised in agreement with the Canadian Government for development purposes in India.

Dr. Jaisoorya: Under the Colombo Plan is the Road transport development limited only to Bombay State?

Shri Tyagi: I have not got the information with me. I shall gather the information and supply it to the hon. Member.

Shri H. N. Mukerjee: Would it be right to deduce that our Five Year Plan has been subordinated to the requirements of the Colombo Plan?

Shri Tyagi: It is not subordinated; it is supplemented, Sir.

BANKS IN LIQUIDATION

*171. **Shri A. C. Guha:** Will the Minister of Finance be pleased to refer to the reply to starred question No. 3976 asked on 9th May, 1951 and state:

(a) how the 12 out of the 25 Banks, for which schemes of arrangements were sanctioned, have been working;

(b) whether all these Banks are still working; and

(c) whether the Banks have come to any settlement with their creditors and if so, what?

The Minister of State for Finance (Shri Tyagi): (a) and (b). Out of the 12 banks in question, one has since been struck off the register under section 247 of the Indian Companies Act, 1913, and two others have since been ordered to be wound up by the Calcutta High Court. The remaining 9 banks continue to function under the schemes of arrangement sanctioned to them.

(c) Schemes of arrangement invariably involve settlement in regard to the claims of their creditors. A statement showing the particulars of the schemes of arrangement of the 9 banks is laid on the Table of the House. [See Appendix I, annexure No. 45.]

Shri A. C. Guha: May I know the reason for the name of the bank being struck off—the hon. Minister referred to some clause in the Indian Companies Act.

Shri Tyagi: Because it did not comply with the requirements which were agreed to.

Mr. Speaker: I think it is a matter of law, and perhaps the hon. Member may look into the provisions of the Indian Companies Act.

Shri A. C. Guha: The hon. Minister stated that two have been ordered to be compulsorily liquidated. May I know what has been ordered about the third one which he stated has been struck off the register—has it also been ordered to be liquidated?

Mr. Speaker: I cannot presume to answer the questions, but if the hon. Member refers to the Indian Companies Act I think he will see that when a company is liquidated, the company is finally dissolved.

Shri A. C. Guha: With regard to the statement may I know how the different Banks have implemented the conditions imposed on them and what action has been taken in this respect?

Shri Tyagi: The Reserve Bank has no right to intervene in the matter. If the terms agreed to are not acted upon then the matter is taken notice of, and it is a matter for legal action and not for executive action by Government.

Dr. P. S. Deshmukh: May I know how many of these Banks are completely wounded—I mean wound up?

Mr. Speaker: Order, order. Next question.

DETENUS

*172. **Dr. M. M. Das:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of detenues under the Preventive Detention Act, released after the last General Elections by the different State Governments; and

(b) the number of detenues under the Preventive Detention Act, who have not yet been released?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) 1161 from 1st January 1952 to 10th May 1952.

(b) There were 987 persons,—537 politicals and 450 non-politicals,—in detention on 17.5.1952. Out of 537 politicals 41 are on parole till 29th September 1952.

Dr. M. M. Das: May I know the circumstances and the considerations due to which it was found necessary by the Central Government to release these detenues?

The Prime Minister (Shri Jawaharlal Nehru): The policy of the Central Government is to release everybody unless there are very special and particular reasons for the State Government to decide that this is not desirable at the present juncture. That is the general policy of release.

Dr. M. M. Das: May I know whether the Government is satisfied that the political party from which the bulk of the detenus have come has given up its violent activities?

Shri Jawaharlal Nehru: No, Sir. It is not a question of satisfaction this way or that way. On a consideration of all the factors and the situation we have arrived at a certain decision.

Shri Velayudhan: May I know whether this general policy of release will include the release of black-marketers also who are in detention?

Mr. Speaker: Order, order.

Shri Nambiar: May I know whether on principle the Communist Party will not be discriminated against for detention under the Preventive Detention Act?

Shri Jawaharlal Nehru: I do not quite understand the hon. Member's question. Individual cases are taken. I do not wish to make any invidious comparisons, but there are some groups of persons still detained who when questioned state even now that if released they will indulge in violence. That is a clear case. There are other groups who say they will not. So it really is an individual case and the question of the Communist Party or any other party perhaps has a certain significance in considering these questions but the major question is as to what the individual has done or is likely to do or what he himself apparently intends doing.

Shri K. K. Basu: Is it left to the State Government to decide as to who should be released?

Shri Jawaharlal Nehru: Yes, Sir, in the final analysis.

Shri H. N. Mukerjee: Apart from the question of examination of individual cases, may I know whether there is any general policy in regard to releases which the Government is going to adopt?

Shri Jawaharlal Nehru: I have said that, haven't I? The general policy is one of release unless there are special reasons in individual cases to the contrary.

DETENTION UNDER PREVENTIVE DETENTION ACT

*173. **Dr. P. S. Deshmukh:** Will the Minister of Home Affairs be pleased to state the number of M.P.s and M.L.A.s still in detention under the Preventive Detention Act in the States of India?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): I would refer the hon. Member to the reply given by me earlier today to Shri Velayudhan's Starred Question No. 155.

Dr. P. S. Deshmukh: Is it a fact that the Central Government has issued definite instructions that as far as possible releases should be ordered so far as M.L.A.s and M.P.s are concerned?

The Prime Minister (Shri Jawaharlal Nehru): I have just stated in answer to another question that these are general instructions to all those, the more so in regard to any person who has been elected.

TECHNICAL EDUCATION

*175. **Prof. Agarwal:** Will the Minister of Education be pleased to state:

(a) how many Indian students were sent on Central Government Scholarships to foreign countries for higher technical education during the last five years; and

(b) how many of them have not so far been absorbed by Government on their return and why?

منسٹر آف ایجوکیشن، نیچرل

رسورسز ایڈڈ سائنٹیفک ریسرچ (مولانا

آزاد): (اے) اورسٹیز اسٹالرشپ اسکیم

کے اندر ایجوکیشن منسٹری نے

۶ | واپس آئے ہوئے باہر کے کئی ملکوں میں

بھیجے تھے۔

(بی) بیس - جس میں سے سات

کو پروانچیت فرموں میں کام مل گیا ہے

صرف تیرہ باقی رہ گئے ہیں جن کے لئے

کوشش کی جا رہی ہے۔

اسٹالرشپ دینے کا مطلب یہ نہیں

تھا کہ جتنے واپس آئے باہر بھیجے جائیں